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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, October 8, 2020

No. 2/32/2020-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 06-10-2020 is hereby published in the Manipur Gazette for general information:

**THE MANIPUR FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(THIRD AMENDMENT) ORDINANCE, 2020**

(Manipur Ordinance No. 5 of 2020)

Promulgated by the Governor of Manipur in the Seventy-first
Year of the Republic of India.

An

Ordinance

further to amend the Manipur Fiscal Responsibility and Budget Management Act, 2005 (Act No.11 of 2005) to provide amendment in fiscal targets for the year 2019-20.

WHEREAS, the Manipur Legislative Assembly is not in session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for her to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance :-

1. (1) This Ordinance may be called the Manipur Fiscal Responsibility and Budget Management (Third Amendment) Ordinance, 2020.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force at once.

Short title, extent
and
commencement.

2. In clause (ii) of sub-section(2)of section 8 of the Manipur Fiscal Responsibility and Budget Management Act, 2005, -

Amendment of
Section B

(i) in the existing proviso, (.) shall be substituted by (:); and

(ii) after the existing proviso, the following proviso shall be inserted, namely : -

“Provided further that the State shall be eligible for additional borrowing of upto 2 % of Gross State Domestic Product during the financial year 2020-21 only.”.

Raj Bhavan, Imphal
The 6th October, 2020

DR. NAJMA HEPTULLA,
Governor of Manipur.

NUNGSHITOMBI ATHOKPAM,
Secretary (Law) to the Govt. of Manipur.